

REGIONAL BENCH : ALLAHABAD
COURT No. I

**COD Application No. E/COD/70233/2018 in
APPEAL No. E/70646/2018-EX[SM]**

(Arising out of Order-in-Appeal No. 01-CE/APPL-LKO/LKO/2018 dated 15/02/2018 passed by Commissioner, Customs, GST & Central Excise (Appeals), Lucknow)

The Commissioner, CGST & Central Excise, Lucknow Appellant

Vs.

M/s K.R. Pulp & Papers Ltd.	Respondent
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Appearance:

Shri Pawan Kumar Singh (Supdt.) AR
Absent

for Appellant
for Respondent

CORAM:

Hon'ble Mrs. Archana Wadhwa, Member (Judicial)

Date of Hearing : 24/10/2018
Date of Decision : 24/10/2018

FINAL ORDER NO **72471 / 2018**

Per: Archana Wadhwa

There is a delay of 3-4 days in filing the present appeal by the Revenue against the impugned orders passed by Commissioner (Appeals). It is seen that they have also filed Misc. Application for withdrawal of the appeal in terms of the Litigation Policy inasmuch as the amount involved is less than Rs.20 lakhs.

2. In the light of the prayer made by the Revenue for withdrawal of the appeal, I dismiss the appeal as withdrawn. COD Application becomes infructuous and accordingly, dismissed as such.

(Dictated and pronounced in Court)

Sd/-
(Archana Wadhwa)
Member (Judicial)

Ankit